

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. NO. 572 of 1994.

Thursday, the 7th day of July, 1994.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S. KASIPANDIAN, ADMINISTRATIVE MEMBER

D. Thulaseedharan Pillai,
Ex-CPC- Gangman,
Under Permanent Way Inspector,
(Mavelikkara). .. Applicant.

(By Advocate Shri V.R. Ramachandran Nair)

.. Vs.

1. UOI, General Manager,
Southern Railway, Park Town P.O.
Madras - 3.
2. Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum - 14.
3. Sr. Divisional Engineer,
Southern Railway,
Trivandrum Division,
Trivandrum - 14.
4. Divisional Engineer,
Southern Railway,
Trivandrum - 14.
5. The Assistant Engineer,
G/o the Assistant Engineer,
Southern Railway, Quilon. .. Respondents.

(By Advocate Shri George Joseph, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR (J)

Applicant challenges an order of punishment, made against him as confirmed by Annexure A-15 Appellate order. The Appellate order is not a speaking order, and respondents themselves have undertaken, and fairly too, to reconsider the appeal and pass a proper order.

2. In these circumstances, we quash Annexure A-15 and remit the matter to the Appellate Authority for fresh disposal. The authority will refer to each of the contentions and meet the contentions with reasons. We have no doubt that the said authority will reconsider the matter uninfluenced by its earlier view. This will be done within three months of today.

3. Application is allowed. Parties will suffer their costs.

Dated, the 7th day of July, 1994.


(S. KASIPANDIAN)
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN